

অসম



ৰাজপত্ৰ

सस्वमेव जयते

# THE ASSAM GAZETTE

অসাধাৰণ

EXTRA ORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
ASSAM STATE LEGAL SERVICES AUTHORITY

## NOTIFICATION

The 10th August, 2010

No. ASLSA 26/2007/214.-- In exercise of the power conferred under Section 29 A of the Legal Services Authorities Act, 1987 (Act No. 39 of 1987, the Assam State Legal Services Authority hereby makes the following regulations further to amend the Assam State Legal Services Authorities Regulations, 1998, published in the Assam Gazette, Extraordinary, dated 20th August, 1998; namely -

1. Short title and commencement (i) This may be called the Assam State Legal Services Authority Regulations (1st amendment) 2010.

(ii) It shall come into force from the date of publication in Assam Gazette.

2. Amendment in Regulation 24 : In Regulation 24 of the Assam State Legal Services Authorities Regulations, 1998 for the words "shall not exceed rupees five thousand" the word "shall not exceed rupees ten thousand" shall be substituted.

A. F. A. BORA,  
Member Secretary,  
Assam State Legal Services Authority.